

**GOVERNMENT OF INDIA**  
**MINISTRY OF EDUCATION**  
**DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2917**

**ANSWERED ON 18/03/2026**

**Provisional recognition to private schools**

**2917 Shri Narain Dass Gupta:**

Will the Minister of *Education* be pleased to state:

- (a) the details of private schools given provisional recognition in the last three years, State-wise;
- (b) the details of private schools failed on legal, security, infrastructure and academic parameters and what action has been taken against them, details thereof; and
- (c) how many private schools have failed in conforming to the guidelines relating to EWS/DG/CWSN categories and what action has been taken against them in the last three years, details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION**

**(SHRI JAYANT CHAUDHARY)**

(a) to (c): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters related to the management of schools that are not owned/funded by the Central Government are regulated in accordance with the Rules and Instructions of the respective State Government concerned. As such, regularising/taking action against and management of provisionally recognised or unrecognised schools is a subject matter of the concerned State/UT Government.

Section 19 of the RTE Act stipulates that those schools established before the commencement of the Act and not fulfilling the norms shall take steps to fulfil the norms within three years from the date of commencement of the Act. The Act also mandates that, if such schools fail to fulfil the norms, the recognition shall be withdrawn and the school shall cease to function. The Ministry of Education, Government of India, has identified 19518 unrecognised schools functioning with UDISE code and has shared the details of the unrecognised schools, with the concerned States/UTs to take necessary action at their end. The details of the number of unrecognised schools, State/UT-wise, is placed at 'Annexure'.

## ANNEXURE

**ANNEXURE REFERRED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION NO. 2917 ANSWERED ON 18.03.2026 ASKED BY SHRI NARAIN DASS GUPTA, HON'BLE MEMBER OF PARLIAMENT, REGARDING 'PROVISIONAL RECOGNITION TO PRIVATE SCHOOLS'**

**Details of the number of unrecognised schools, State/UT-wise (2024-25)**

| State/UT          | Number of Unrecognised Schools (2024-25) |
|-------------------|--|
| ANDHRA PRADESH    | 108                                      |
| ARUNACHAL PRADESH | 28                                       |
| ASSAM             | 2475                                     |
| BIHAR             | 4159                                     |
| CHHATTISGARH      | 12                                       |
| HARYANA           | 641                                      |
| JAMMU & KASHMIR   | 12                                       |
| JHARKHAND         | 5701                                     |
| KARNATAKA         | 1  |
| KERALA            | 765                                      |
| MADHYA PRADESH    | 12                                       |
| MAHARASHTRA       | 182                                      |
| MANIPUR           | 83                                       |
| MEGHALAYA         | 491                                      |
| MIZORAM           | 57                                       |
| ODISHA            | 945                                      |
| RAJASTHAN         | 26                                       |
| TAMILNADU         | 165                                      |
| TELANGANA         | 44                                       |
| TRIPURA           | 45                                       |
| UTTARAKHAND       | 11                                       |
| WEST BENGAL       | 3555                                     |
| <b>INDIA</b>      | <b>19518</b>                             |

Source: UDISE+

